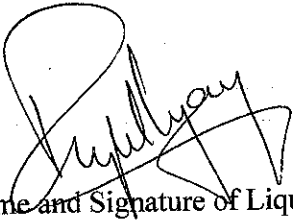


FORM B
PUBLIC ANNOUNCEMENT
(Under Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DUGAL ASSOCIATES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	DUGAL ASSOCIATES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	26.03.1998
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U26960DL1998PTC092946
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office (As per MCA Masterdata): F-38/2, Near Maruti Service Station, Okhla Industrial Area, Phase-II, New Delhi-110020
6. Date of Closure of Insolvency Resolution Process	Order Pronounced on 12/01/2022 and (Order received by Liquidator on 10/02/2022)
7. Liquidation commencement date in respect of corporate debtor	Order Pronounced on 12/01/2022 and (Order received by Liquidator on 10/02/2022)
8. Name and registration number of the insolvency professional acting as Liquidator	Name: Pradeep Upadhyay Regd No: IBBI/ IPA-001/IP-P01415/2018-19/12233
9. Address and e-mail of the Liquidator, as registered with the Board	I-4/6, Sector-16, Rohini, Delhi-110089 capuaindia@gmail.com
10. Address and e-mail to be used for correspondence with the Liquidator	B-2/42, Sector-18, Rohini, Delhi-110089 pradeepupadhyayibbi12233@gmail.com
11. Last date for submission of claims	12/03/2022

1. Notice is hereby given that the National Company Law Tribunal, Delhi (Court-IV) has ordered the commencement of Liquidation of the **DUGAL ASSOCIATES PRIVATE LIMITED** on 12/01/2022.
2. The stakeholders of **DUGAL ASSOCIATES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 12/03/2022 to the Liquidator at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
4. Submission of false or misleading proofs of claim shall attract penalties.


Name and Signature of Liquidator



Pradeep Upadhyay
Regd No: IBBI/ IPA-001/IP-P01415/2018-19/12233

Date: 12/02/2022
Place: Delhi

Punjab Alkalies & Chemicals Limited													
CIN: L24119CH1975PLC003607													
Regd. Office: SCO 125-127, Sector 17-B, CHANDIGARH 160 017													
Extract of Unaudited Financial Results for the Quarter and Nine Months Ended 31st December, 2021													
(Rs. in Lacs)													
Sl. No.	Particulars	CONSOLIDATED						STANDALONE					
		Quarter Ended 31.12.2021 (Unaudited)	Quarter Ended 30.9.2021 (Unaudited)	Quarter Ended 31.12.2020 (Unaudited)	Nine Months Ended 31.12.2021 (Unaudited)	Nine Months Ended 31.12.2020 (Unaudited)	Financial Year Ended 31.3.2021 (Audited)	Quarter Ended 31.12.2021 (Unaudited)	Quarter Ended 30.9.2021 (Unaudited)	Quarter Ended 31.12.2020 (Unaudited)	Nine Months Ended 31.12.2021 (Unaudited)	Nine Months Ended 31.12.2020 (Unaudited)	Financial Year Ended 31.3.2021 (Audited)
1	Total Income from operations (Net)	13070.09	8701.80	5820.28	29299.55	15078.37	22634.78	13070.09	8701.80	5820.28	29299.55	15078.37	22634.78
2	Other Income	511.04	240.80	709.78	1028.02	1506.10	5508.67	511.04	240.80	709.78	1028.02	1506.10	5508.67
3	Total Income	13581.13	8942.60	6530.06	30327.57	16584.47	28143.45	13581.13	8942.60	6530.06	30327.57	16584.47	28143.45
4	Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary items)	5418.61	(4348.25)	385.47	2234.85	394.09	2006.97	5418.61	(4348.25)	385.47	2234.85	394.09	2006.97
5	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	5418.61	(4348.25)	385.47	2234.85	349.09	2006.97	5418.61	(4348.25)	385.47	2234.85	349.09	2006.97
6	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	4295.29	(3728.38)	357.90	1457.12	366.52	823.67	4295.29	(3728.38)	357.90	1457.12	366.52	823.67
7	Total Comprehensive Income for the period (comprising profit/(loss) and other comprehensive income (after tax))	4282.77	(3701.54)	342.30	1835.22	132.84	703.57	4283.23	(3701.54)	342.30	1835.68	132.84	703.57
8	Paid up Equity Shares Capital (Face Value Rs.10/-)	4846.86	4846.86	2710.48	4846.86	2710.48	3106.86	4846.86	4846.86	2710.48	4846.86	2710.48	3106.86
9	Reserves excluding Revaluation Reserves	-	-	-	-	-	2935.63	-	-	-	-	-	2935.63
10	Earnings/(Loss) per Share (Rs.) (Not Annualised):												
a) Basic		8.86	(7.87)	1.32	3.29	1.35	2.97	8.86	(7.87)	1.32	3.29	1.35	2.97
b) Diluted		8.86	(7.87)	1.32	3.29	1.35	2.97	8.86	(7.87)	1.32	3.29	1.35	2.97
Notes: 1. The above results have been reviewed by the Audit Committee and thereafter approved by the Board in its meeting held on 11th February, 2022. 2. The above is an extract of the detailed format of Unaudited Financial Results for the quarter and Nine Months ended 31st December, 2021 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Financial Results for the quarter and nine months ended 31st December, 2021 is available on the BSE Limited's Website i.e. www.bseindia.com and Company's Website i.e. www.punjabalkalies.com. 3. The figures of the previous period have been regrouped/ reclassified, wherever necessary.													
Place : Chandigarh													
Date : February 11, 2022													
For and on behalf of the Board Sd/- (Naveen Chopra) Managing Director													

WINSOME YARNS LIMITED													
Regd. Office: SCO # 191-192, Sector 34-A, Chandigarh - 160022													
CIN : L17115CH1990PLC010566, Email – cshare@winsomergroup.com,													
Website – www.winsomergroup.com, Phone No.91-172-4613000, Fax No.91-172-4614000													
EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED ON 31st DECEMBER, 2021													
(Rs. In lakhs)													
PART-1		Standalone					Consolidated						
		Unaudited			Audited		Unaudited				Audited		
		Quarter Ended		Nine Months ended		Year Ended	Quarter Ended		Nine Months Ended		Year Ended		
Sl. No.	Particulars	31.12.21	30.09.21	31.12.20	31.12.21	31.03.21	31.12.21	30.09.21	31.12.20	31.12.21	31.12.20	31.03.2021	
1	Total Income from operations (Net)	1580	1028	1211	3084	2558	3571	1580	1028	1211	3084	2558	3571
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(238)	(441)	(598)	(1,334)	(1,630)	(2,121)	(238)	(441)	(599)	(1,334)	(1,634)	(2,121)
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(238)	(441)	(598)	(1,334)	(1,630)	(2,121)	(238)	(441)	(599)	(1,334)	(1,634)	(2,121)
4	Net Profit/(Loss) for the period (after Tax, Exceptional and/or Extraordinary items)	(238)	(441)	(598)	(1,334)	(1,630)	(2,121)	(238)	(441)	(599)	(1,334)	(1,634)	(2,121)
5	Total comprehensive income for the period (Comprising Profit/(Loss) for the period (after Tax) and other Comprehensive income (after Tax))	(238)	(441)	(598)	(1,334)	(1,630)	(2,121)	(238)	(441)	(599)	(1,334)	(1,634)	(2,121)
6	Paid-up Equity Share Capital (face value of Rs. 10/- per share)	7,071	7,071	7,071	7,071	7,071	7,071	7,071	7,071	7,071	7,071	7,071	7,071
7	Other Equity	-	-	-	-	-	(43,829)	-	-	-	-	(43,819)	(3,00)
8	Earnings per share (for continuing and discontinued operations - Basic & diluted (Face value of Rs.10/- per share))	(0.34)	(0.62)	(0.85)	(1.89)	(2.30)	(0.34)	(0.62)	(0.85)	(1.89)	(2.31)		
Notes : (1) The Company has adopted Ind AS from April 1, 2017, as notified under the Companies (Ind AS) Rules, 2015, and pursuant to section 133 of the Companies Act, 2013, The financial statements presented in the accompanying financial results and other information have been prepared in accordance with recognition and measurement of principals laid down in Ind AS and discloses information required to be disclosed in terms of Regulation 33 of SEBI (LODR) Regulations, 2015 read with SEBI circular no. CIR/CFD/FAC/82/2016 dated July 05, 2016. (2) The above is an extract of the detailed format of results for quarter and nine months ended on 31st December, 2021 filed with the stock exchange under Regulation-33 of the SEBI (LODR) Regulation, 2015. The full format of the results are available on the website of the Stock Exchanges (bseindia.com, nseindia.com) and the company's website (winsomergroup.com).													
For and on behalf of the Board Sd/- Manish Bagrodia Chairman and Managing Director DIN No. 00046944													
Place : Chandigarh													
Date : 11.02.2022													

Mishka Exim Limited													
CIN NO.: L51909DL2014PLC270810													
F-14, First Floor, Cross River Mall, CBD Ground, Shahdara, New Delhi-110032, email: mishkaexim@gmail.com													
EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31,2021													
(Rs. In Lakhs, Except per share data)													
Sl. No.	Particulars	Consolidated						Standalone					
		Quarter Ended 31.12.2021	Quarter Ended 30.09.2021	Quarter Ended 31.12.2020	Nine Months Ended 31.12.2021	Nine Months Ended 31.12.2020	Year Ended 31.03.2021	Quarter Ended 31.12.2021	Quarter Ended 30.09.2021	Quarter Ended 31.12.2020	Nine Months Ended 31.12.2021	Nine Months Ended 31.12.2020	Year Ended 31.03.2021
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	(Unaudited)	(Unaudited)	Audited
1	Total Income from operations (net)	427.95	87.33	91.64	837.70	272.65	324.66	425.83	84.41	91.64	819.01	272.65	319.96
2	Net Profit/(Loss) before tax (before Exceptional items)	2.90	(16.73)	22.75	(28.19)	26.60	26.97	1.42	(16.87)	22.78	(29.11)	26.70	27.44
3	Net Profit/(Loss) before tax (after Exceptional items)	2.90	(16.73)	22.75	(28.19)	26.60	26.97	1.42	(16.87)	22.78	(29.11)	26.70	27.44
4	Net Profit/(Loss) after tax (after Exceptional items)	3.68	(15.19)	22.74	(25.87)	26.56	25.85	2.20	(15.33)	22.78	(26.79)	26.70	26.36
5	Total Comprehensive Income for the Period (Comprising profit/(Loss) for the period after Tax & other comprehensive income after Tax)	3.68	29.23	22.74	18.55	(16.38)	(8.15)	2.20	16.26	22.78	4.80	(1.95)	2.48
6	Equity Share Capital (Face Value of Rs.10/- each)	1445.00	1445.00	1445.00	1445.00	1445.00	1445.00	1445.00	1445.00	1445.00	1445.00	1445.00	1,445.00
7	Other Equity	-	-	-	-	-	522.49	-	-	-	-	-	311.25
8	Earnings Per Share (of Rs.10 each) not annualised-Basic & Diluted	0.02	(0.11)	0.16	(0.18)	0.18	0.18	0.02	(0.11)	0.16	(0.19)	0.18	0.18
Notes:													
1. The above is an extract of detailed format of Financial Results for the quarter and nine months ended December 31,2021 filed with Stock Exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Quarterly Financial Results is available on www.bseindia.com and www.mishkaexim.com.													
2. The Unaudited Financial Results have been reviewed by the Audit Committee and approved by the Board Of Directors at the meeting held on February 11,2022.													
3. The figures of the previous period/year have been regrouped/rearranged wherever necessary to make them comparable with current period's figure.													
For Mishka Exim Limited Sd/- Rajneesh Gupta Managing Director													
Place: Delhi													
Date: 11/02/2022													

RELIGARE ENTERPRISES LIMITED													
CIN: L74899DL1984PLC146935													
Regd. Office : 1st Floor, P-14, 45/90, P-Block, Connaught Place, New Delhi –110001													
Statement of Standalone and Consolidated Unaudited Financial Results for the Quarter and Nine months Ended December 31, 2021													
(Rs. in Lakhs, unless otherwise stated)													
Particulars	Standalone						Consolidated						
	Quarter Ended			Nine Months Period Ended			Quarter Ended			Nine Months Period Ended			Year Ended
	December 31, 2021	September 30, 2021	December 31, 2020	December 31, 2021	December 31, 2020	March 31, 2021	December 31, 2021	September 30, 2021	December 31, 2020	December 31, 2021	December 31, 2020	March 31, 2021	
	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)	
1	Total Revenue from Operations	154.44	214.54	186.77	553.72	433.90	616.62	82,693.62	79,480.40	61,258.35	226,521.74	174,000.32	248,676.91
2	Net Profit / (Loss) for the period (before Tax, Exceptional and /or Extraordinary Items, and share in loss of Joint Venture)	(215.13)	(800.37)	(410.36)	(2,013.41)	6,682.93	6,434.93	(25,018.37)	(37,252.58)	(11,444.72)	(96,757.02)	(41,018.58)	(4

ADHBHUT INFRASTRUCTURE LIMITED
[CIN: L51503DL1985PLC020195]
Regd. Office: D-15 Pamposh Enclave, Greater Kailash-1, New Delhi - 110048
Tel: +91-0124-243326.242220 | E-mail id: adhbhut.ind@rediffmail.com
Website: https://adhbhutinfra.in/investor.php

**EXTRACT OF THE STATEMENT OF UN-AUDITED FINANCIAL RESULTS
FOR THE QUARTER AND NINE MONTHS ENDED ON 31ST DECEMBER, 2021**
(Rupees in Lac)

Sl No.	Particulars	Quarter Ended			Nine Months Ended		Year Ended
		31/12/2021 (Un-audited)	30/09/2021 (Un-audited)	31/12/2020 (Un-audited)	31/12/2021 (Un-audited)	31/12/2020 (Un-audited)	31/03/2021 (Audited)
1.	Total Income from operations	4.80	-	2.00	4.80	6.00	6.50
2.	Profit/(Loss) before share of profit / (Loss) of associates and joint venture, exceptional items and tax	(4.62)	(13.86)	(6.89)	(25.35)	(19.93)	(26.20)
3.	Net Profit/ (Loss) for the period (before tax, exceptional and/or extraordinary items)	(4.62)	(13.86)	(6.89)	(25.35)	(19.93)	(26.20)
4.	Net Profit/ Loss for the period before tax (after exceptional and/or extraordinary items)	(4.62)	(13.86)	(6.89)	(25.35)	(19.93)	(388.90)
5.	Net Profit for the period after tax from continuing business (after exceptional &/or extraordinary items)	(4.62)	(13.86)	(6.89)	(25.35)	(19.93)	(388.90)
6.	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) & other Comprehensive Income (after tax))	(4.62)	(13.86)	(6.89)	(25.35)	(19.93)	(388.90)
7.	Paid-up Equity Share Capital (Face Value of Rs. 10/- each)	1,100.00	1,100.00	1,100.00	1,100.00	1,100.00	1,100.00
8.	Reserves (excluding Revaluation Reserve) as shows in the Audited Balance Sheet of the previous year	-	-	-	-	-	(527.25)
9.	Earnings per Share (Face Value of Re 10/- each) for continuing operations)						
	(a) Basic	(0.04)	(0.13)	(0.06)	(0.23)	(0.18)	(3.54)
	(b) Diluted	(0.04)	(0.13)	(0.06)	(0.23)	(0.18)	(3.54)

Note:
1. The above financial results have been reviewed and recommended by the Audit Committee on 11th February, 2022 and subsequently have been approved by the Board of Directors of the Company at their meeting held on 11th February, 2022.
2. The Statutory Auditor of the Company have been carried out limited review of the said Financial Results for the quarter and nine months ended on December 31, 2021 in accordance with Regulation 33 of SEBI (LODR) Regulation, 2015
3. The Financial Results have been prepared in accordance with the principal and procedures of Indian Accounting Standard ("IND AS") as notified under the Companies (Indian Accounting Standards) Rules, 2015, as specified in Section 133 of the Companies Act, 2013.
4. As the Company has only one operating Segment, disclosure under Ind AS 108-Operating Segments is not applicable.
5. The management has considered the possible impact of disruption caused by restriction imposed to contain COVID-19 spread, on the Company, including of assessment of liquidity and going concern assumption and carrying value of assets, as on 31st December 2021. Based on such assumption, it has concluded that none of the assets are likely to be impaired. The company will continue to monitor the future economic conditions and its consequent impact on the business operations, given the nature of the pandemic.
6. Previous period's figures have been re-grouped /re-classified to render them comparable with the figures of the current period.
7. The Unaudited Financial Results for the quarter and nine months ended December 2021 are available on the website of the Company https://adhbhutinfra.in and the website of BSE i.e. www.bseindia.com

For Adhbhut Infrastructure Limited
Sd/-
ANUBHAV DHAM (Whole Time Director)
(DIN: 02656812)

Date: 11.02.2022
Place: New Delhi

बेजल इन्टरनेशनल लिमिटेड					
पंजीकृत कार्यालय: शाप नं ० 1, प्रथम मंजिल, सोडब्लू 155, संजय गंधी ट्रांसपोर्ट नगर, दिल्ली- 110042					
CIN: L65923DL1982PLC290287, ई-नेट: bazeinternational@gmail.com, दूरभाष: 011-69999159, वेबसाइट: www.bazeinternationaltd.com					
31 दिसम्बर, 2021 को समाप्त तिमाही एवं नौमाही के अनअंकेक्षित उद्धरित एकीकृत वित्तीय परिणाम					
क्र. सं०	विवरण	समाप्त तिमाही (अनअंकेक्षित)			समाप्त वार्षिक (अंकेक्षित)
		31.12.2021	30.09.2021	31.12.2020	
1	संचालन से कुल आय	28.90	30.10	22.12	84.44
2	अवधि के लिए शुद्ध लाभ/(हानि) (कर से पहले (विशिष्ट एवं/अथवा असाधारण मदों से पूर्व)	9.36	11.11	11.70	33.94
3	कर से पहले अवधि के लिए शुद्ध लाभ/(हानि) (विशिष्ट एवं/अथवा असाधारण मदों के बाद)	9.36	11.11	11.70	33.94
4	कर के बाद अवधि के लिए शुद्ध लाभ/(हानि) (विशिष्ट एवं/अथवा असाधारण मदों के बाद)	6.93	8.22	8.45	25.12
5	अवधि के लिए कुल व्यापक आय (अवधि के लिए लाभ/(हानि) शामिल (कर के बाद) एवं अन्य व्यापक आय (कर के बाद)) (संदर्भ नोट 2)	-	(0.39)	8.45	-
6	प्रदत्त इक्वीटी शेयर पूँजी (सम्मूल्य रु० 10/- प्रति शेयर)	145.50	145.50	145.50	145.50
7	रिजर्व (शेयलुयेसन रिजर्व को छोड़कर जैसा कि पिछले वर्ष के अंकेक्षित तुलन पत्र में दर्शाया गया	-	-	-	1273.04
8	प्रति शेयर आय (रु० 10/- प्रत्येक) (संचालन जारी एवं बंद करने के लिए)	-	-	-	-
मूल:		0.47	0.56	0.58	1.72
तरल:		0.47	0.56	0.58	1.72

- टिप्पणी:
- संबंधी (सूची ओबीजेसन एण्ड प्रकटीकरण आवश्यकताओं) विनियमन, 2015 के विनियमन 33 के अन्तर्गत 31 दिसम्बर, 2021 को उपरोक्त समाप्त तिमाही एवं नौमाही के उद्धरित अनअंकेक्षित वित्तीय परिणामों का विस्तारित प्रारूप स्टॉक एक्सचेंज में दाखिल किया गया।
 - उपरोक्त परिणामों की लेखापरीक्षा सतिमिति द्वारा समीक्षा कर एवं निदेशक मंडल द्वारा उनके 11 फरवरी, 2022 को सम्पन्न बैठक में अनुमोदित किये गये।
 - पिछली तिमाही/वार्षिक अवधि के आकड़े जहाँ भी आवश्यक थे, पुनर्गठित/पुनः वर्गीकृत किए गये हैं।
 - उपरोक्त परिणामों की लेखापरीक्षाओं द्वारा सीमित समीक्षा की गई।
 - कम्पनी के उत्पादों के लिए केवल एक खण्ड है।

बोर्ड की ओर से
कृते बेजल इन्टरप्राइजेज लिमिटेड
हस्ता०/-
पंकज डावर
(प्रबन्ध निर्देशक)
DIN: 06479649

स्थान: नई दिल्ली
तिथि: 11.02.2022

(This is a Public Announcement for information purposes only and not for publication or distribution and is not an Offer Document)

calsoft **CALIFORNIA SOFTWARE COMPANY LIMITED**

Our Company was incorporated as "California Software Company Limited" under the Companies Act, 1956 and a certificate of incorporation was issued by the Registrar of Companies, Tamil Nadu on February 06, 1992. Further, our company received certificate of commencement of business by the Registrar of Companies, Tamil Nadu on October 19, 1992.

Corporate Identification Number: L72300TN1992PLC022135;

Registered Office: Workflo, Greta Towers, Industrial Estate, Perungudi, OMR Phase 1, Chennai – 600 096, Tamil Nadu, India

Contact Person: Mr. Krishnamoorthy Venkatesan, Company Secretary and Compliance Officer; Tel: +91- 94448 60882;

Email-ID: investor@calsoftgroup.com; Website: www.calsoft.com;

PROMOTER OF OUR COMPANY: DR. MAHALINGAM VASUDEVAN

ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10.00/- ("RIGHTS EQUITY SHARES") OF OUR COMPANY EACH AT A PRICE OF ₹[●]/- PER RIGHTS EQUITY SHARE (INCLUDING A PREMIUM OF ₹[●]/- PER RIGHTS EQUITY SHARE) ("ISSUE PRICE") FOR AN AMOUNT NOT EXCEEDING ₹4,900.00 LAKHS ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF [●] RIGHTS EQUITY SHARES FOR EVERY [●] EQUITY SHARES HELD BY SUCH ELIGIBLE EQUITY SHAREHOLDERS (THE "ISSUE") AS ON THE RECORD DATE, THAT IS, [●]. THE ISSUE PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARE. FOR FURTHER DETAILS, KINDLY REFER TO THE SECTION TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE 95 OF THIS DRAFT LETTER OF OFFER.

This Public Announcement is being made in compliance with the provisions of Regulation 72 (2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements), 2018 as amended ("SEBI ICDR Regulations") to state that California Software Company Limited is proposing subject to requisite approvals, market conditions, and other considerations, for an issue of Equity Shares on rights basis and has on Thursday, February 10, 2022 filed the Draft Letter of Offer dated February 10, 2022 ("DLoF") with the BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges", the stock exchanges on which the Equity Shares of the Company are presently listed. Since the size of the Issue is less than ₹ 5,000 Lakhs, as per the SEBI (ICDR) Regulations, the DLoF has not been filed with the Securities and Exchange Board of India ("SEBI") nor SEBI shall issue any observation on the DLoF.

Pursuant to Regulation 72 (2) of the SEBI (ICDR) Regulations, the DLoF is filed and hosted on the website of the BSE at www.bseindia.com, National Stock Exchange of India Limited at www.nseindia.com and website of the Shreni Shares Private Limited, the sole Lead Manager at www.shreni.in, and is open to public for comments, if any. All the members of the public are hereby invited to provide their copy of comments on the DLoF to our Company, and the Lead Manager with respect to disclosures made in the DLoF, at the respective addresses mentioned herein. All the comments must be received by our Company and the Lead Manager on or before 5:00 p.m. on Thursday, March 03, 2022, i.e. within 21 (Twenty-One) days from the aforementioned date of filing of DLoF.

This Public announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note that the distribution of the DLoF and the Issue of Equity Shares on a rights basis to persons in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights Entitlements or Rights Equity Shares will be deemed to have declared, warranted, and agreed that at the time of subscribing to the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in other restricted jurisdictions. The Rights Equity Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended, or in any other jurisdiction which have any restrictions in connection with offering, issuing and allotting Rights Equity Shares within its jurisdiction and/or to its citizens. The offering to which the DLoF relates is not and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlements.

Investment in equity and equity related securities involves a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of our Company and this Issue including the risks involved. The Rights Equity Shares have not been recommended or approved by SEBI nor does SEBI guarantee the accuracy or adequacy of this DLoF. Investors are advised to refer to the section titled "Risk Factors" beginning on page 18 of the DLoF before investing in the Issue.

For details on the share capital of our Company, please refer to the section titled "Capital Structure" beginning on page 40 of the DLoF.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE
SHRENI SHARES PRIVATE LIMITED Office No. 102, 1st Floor, Sea Lord CHS, Ram Nagar, Borivali (West), Mumbai – 400 092, Maharashtra, India Tel: 022 - 2808 8456 Email: shrenishares@gmail.com Investors Grievance E-mail: info@shreni.in Contact Person: Ms. Kritika Rupda Website: www.shreni.in SEBI Registration Number: INM000012759	Integrated INTEGRATED REGISTRY MANAGEMENT SERVICES PRIVATE LIMITED 2nd Floor, Kences Towers, 1, Ramakrishna Street, North Usman Road T Nagar, Chennai – 600 017, Tamil Nadu, India Tel: 044 – 2814 0801/803; Fax: 044 – 2814 2479 Email: calsoft@integratedindia.in Investors Grievance E-mail: yuvraj@integratedindia.in Website: www.integratedindia.in Contact Person: Mr. S Yuvraj SEBI Registration Number: INR000000544

On behalf of Board of Directors
California Software Company Limited
Sd/-
Mr. Mahalingam Vasudevan
Managing Director

Place: Chennai
Date: February 11, 2022

Surjeet Chom

यूनियन बैंक ऑफ इंडिया Union Bank of India

आरित वसुली शाखा, 26 / 28-डी, कर्नाट प्लेस, नई दिल्ली-110001, (कार्यालय : एम-35, प्रथम तल, कर्नाट प्लेस, नई दिल्ली-110001)

परिशिष्ट IV नियम 8(1) कब्जा सूचना (अचल सम्पत्ति हेतु)

जबकि, अधोहस्ताक्षरी ने वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित अधिनियम 2002 (का 54) के प्रवर्तन के अधीन यूनियन बैंक ऑफ इंडिया, आरित वसुली शाखा, 26 / 28-डी, कर्नाट प्लेस, नई दिल्ली-110001, (कार्यालय : एम-35, प्रथम तल, कर्नाट प्लेस, नई दिल्ली-110001) का प्राधिकृत अधिकारी होने तथा प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के अधीन प्रदत्त शक्तियों के अंतर्गत कर्जदार नैसर्ग हैडक्वाएट नेशन, पार्टरन (श्रीमती सुनंदा चौधरी, श्रीमती श्रीरूपा मित्रा चौधरी और श्रीमती श्रीलेखा घोष) और गारंटर (श्री अमिय कुमार चौधरी) को एक मांग सूचना दिनांक 15.12.2018 को जारी किया था जिसमें उल्लेखित राशि रु 17,08,39,655.00 (रु. सत्रह करोड़ आठ लाख उनतालीस हजार छः सौ पचपन्न मात्र) दिनांक 30.11.2018 तक और मविध का ब्याज इत्यादि सहित उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के अंदर भुगतान करने को कहा गया था।

उधारकर्ता / गारंटर उक्त राशि का भुगतान करने में असफल हो गये हैं इसलिए एतद्वारा उधारकर्ता तथा सर्वसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरी ने सूझा हित प्रवर्तन के नियम 8 साथ पठित अधिनियम की धारा 13 की उप-धारा (4) के तहत प्रदत्त शक्तियों के प्रयोग में नीचे वर्णित संसति पर कब्जा दिनांक 10.02.2022 को ले लिया है।

विशेष रूप से कर्जदार तथा जनसाधारण को एतद्वारा उक्त संपत्तियों के साथ लेन-देन न करने के लिए सावधान किया जाता है तथा संसति के साथ कोई भी लेन-देन यूनियन बैंक ऑफ इंडिया, आरित वसुली शाखा के प्रभार वास्ते उपरोक्त राशि और मविध का ब्याज इत्यादि सहित के अधीन होगा।

उधारकर्ता का ध्यान एकट की धारा 13 की उप धारा (8), के प्रावधानों के अंतर्गत सुरक्षित परिसंपत्तियों के मुक्त करने हेतु उपलब्ध समय सीमा की ओर आकर्षित किया जाता है।

अचल / बंधक संपत्तियों का विवरण

1. दुकान नं. 1027-यूजी-112, ऊपरी भूतल, अंसल पालम कॉर्पोरेट प्लाजा, गुडगाँव में स्थित, यह सम्पत्ति श्रीमती सुनंदा चौधरी और श्रीमती श्रीरूपा मित्रा चौधरी में स्थित, क्षेत्रफल 382 वर्ग फीट, पालम विहार, गौव चाउमा छतरपुरी सराय अलवर्दी गुडगाँव तहसील और जिला गुडगाँव हरियाणा में स्थित, चौहौरी : पूर्व में – प्रवेश, पश्चिम में – दुकान नं. यूजी 150, उत्तर में – दुकान नं. यूजी 111, दक्षिण में – दुकान नं. यूजी 113
2. दुकान नं. 1027-यूजी-140, ऊपरी भूतल, अंसल पालम कॉर्पोरेट प्लाजा, गुडगाँव में स्थित, यह सम्पत्ति श्रीमती सुनंदा चौधरी और श्रीमती श्रीरूपा मित्रा चौधरी में स्थित, क्षेत्रफल 587 वर्ग फीट, पालम विहार, गौव चाउमा छतरपुरी सराय अलवर्दी गुडगाँव तहसील और जिला गुडगाँव हरियाणा में स्थित, चौहौरी : पूर्व में – प्रवेश, पश्चिम में – दुकान नं. यूजी 130, उत्तर में – दुकान नं. यूजी 163, दक्षिण में – दुकान नं. यूजी 161
3. दुकान नं. 1027-यूजी-162, ऊपरी भूतल, अंसल पालम कॉर्पोरेट प्लाजा, गुडगाँव में स्थित, यह सम्पत्ति श्रीमती सुनंदा चौधरी और श्रीमती श्रीरूपा मित्रा चौधरी में स्थित, क्षेत्रफल 581 वर्ग फीट, पालम विहार, गौव चाउमा छतरपुरी सराय अलवर्दी गुडगाँव तहसील और जिला गुडगाँव हरियाणा में स्थित, चौहौरी : पूर्व में – प्रवेश, पश्चिम में – दुकान नं. यूजी 130, उत्तर में – दुकान नं. यूजी 163, दक्षिण में – दुकान नं. यूजी 161
4. दुकान नं. 1027-यूजी-160, ऊपरी भूतल, अंसल पालम कॉर्पोरेट प्लाजा, गुडगाँव में स्थित, यह सम्पत्ति श्रीमती सुनंदा चौधरी और श्रीमती श्रीरूपा मित्रा चौधरी में स्थित, क्षेत्रफल 553 वर्ग फीट, पालम विहार, गौव चाउमा छतरपुरी सराय अलवर्दी गुडगाँव तहसील और जिला गुडगाँव हरियाणा में स्थित, चौहौरी : पूर्व में – प्रवेश, पश्चिम में – दुकान नं. यूजी 128, उत्तर में – दुकान नं. यूजी 161, दक्षिण में – दुकान नं. यूजी 159

दिनांक: 10.02.2022, स्थान : दिल्ली प्राधिकृत अधिकारी, यूनियन बैंक ऑफ इंडिया

FORM B PUBLIC ANNOUNCEMENT

(Under Regulation 12 of the Insolvency and Bankruptcy Board of India(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DUGAL ASSOCIATES PRIVATE LIMITED

RELEVANT PARTICULARS

1. NAME OF CORPORATE DEBTOR	DUGAL ASSOCIATES PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	26.03.1998
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies – Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U26960DL1998PTC092946
5. Address of the registered office & principal office (if any) of Corporate Debtor	Regd. Office (As per MCA Masterdata): F-38/2, Near Maruti Service Station, Okhla Industrial Area, Phase-III, New Delhi-110020
6. Date of closure of Insolvency Resolution Process	Order Pronounced on 12/01/2022 and (Order received by Liquidator on 10/02/2022)
7. Liquidation commencement date in respect of corporate debtor	Order Pronounced on 12/01/2022 and (Order received by Liquidator on 10/02/2022)
8. Name and registration number of the insolvency professional acting as Liquidator	Name: Pradeep Upadhyay Regn. No: IBBI IPA-001/IP-P01415/2018-19/12233
9. Address and e-mail of the Liquidator, as registered with the Board	Address: I-4/8, Sector-16, Rohini, Delhi-110089 E-mail : capuindia@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Address: B-24/2, Sector-18, Rohini, Delhi-110089 E-mail : pradeepupadhyayibbi12233@gmail.com
11. Last date for submission of Claims	12/03/2022

1. Notice is hereby given that the National Company Law Tribunal, Delhi (Court-IV) has ordered the commencement of Liquidation of the DUGAL ASSOCIATES PRIVATE LIMITED on 12/01/2022.

2. The stakeholders of DUGAL ASSOCIATES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 12/03/2022 to the Liquidator at the address mentioned against entry No. 10.

3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

4. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pradeep Upadhyay
Liquidator of DUGAL ASSOCIATES PRIVATE LIMITED
Date : 12.02.2022
Place : Delhi

आश्रित कैपिटल लिमिटेड

(पूर्व में जालान सीमेंट वर्क्स लिमिटेड)

पंजी कार्यालय: सलेक्ट सिटी वाक, छठा तल, ए-3, फिटिस्ट्र स्टेंडर, साकेत, नई दिल्ली-110017
CIN:L65923DL1972PLC317436

31.12.2021 को समाप्त तिमाही का अनअंकेक्षित वित्तीय परिणाम (राशि लाखों में)

क्र.सं.	विवरण	समाप्त 3 महीने 31.12.2021 अनअंकेक्षित	31.12.2020 पूर्व वर्ष में समाप्त तत्कालीन 3 महीने अनअंकेक्षित	तिथि तक वर्ष 31.12.2021 (अनअंकेक्षित)
1.	परिचालन से कुल आय (बृद्ध)	51.26	286.46	588.31
2.	अवधि के लिए शुद्ध लाभ/(हानि) (कर, विशिष्ट एवं/अथवा असाधारण मदों से पूर्व)	(31.39)	70.19	113.19
3.	कर से पूर्व अवधि के लिए शुद्ध लाभ/(हानि) (विशिष्ट एवं/अथवा असाधारण मदों के बाद)	(31.39)	70.19	113.19
4.	अवधि के लिए शुद्ध लाभ/(हानि)	(11.58)	57.64	123.58
5.	अवधि हेतु कुल व्यापक आय (अवधि हेतु (कर के बाद) लाभ/(हानि) एवं अन्य व्यापक आय (कर के बाद) से शामिल)	-	-	-
6.	प्रदत्त इक्वीटी शेयर पूँजी (रु. 10/- का 11202540 इक्वीटी शेयर)	1,120.25	1,120.25	1,120.25
7.	पूँजी लेन-देन के अंतर्गत पुनर्गठन अनअंकेक्षित को छोड़कर	-	-	-
8.	आय प्रति शेयर (रुपैयाँ) (जहाँ तथा अवश्य प्रकाशित के लिए)	(0.01)	0.51	1.10
	का मूल	(0.01)	0.51	1.10
	का तल	(0.01)	0.51	1.10

खंडीय विवरण

1. खंड राजस्व			
का) खंड-पूंजीपरक	51.26	286.46	580.20
का) खंड-अन्य इस्टेट	-	-	8.11
का) अवस्थिति	-	-	-
का) कुल	51.26	286.46	588.31
का) घटकर और खंड राजस्व	-	-	-
समिल राजस्व	51.26	286.46	588.31
2. खंड पैसावली			
का) खंड-पूंजीपरक	(31.39)	70.19	113.19
का) खंड-अन्य इस्टेट	-	-	-
का) अवस्थिति	-	-	-
का से पूर्व लाभ/हानि	(31.39)	70.19	113.19
3. खंड पैसावली			
का) खंड-पूंजीपरक	17,456.14	18,088.22	17,456.14
का) खंड-अन्य इस्टेट	275.00	275.00	275.00
का) अवस्थिति	-	-	-
कुल पैसावली	17,731.14	18,363.22	17,731.14
4. खंड देयता			
का) खंड-पूंजीपरक	2,095.73	2,424.25	2,095.73
का) खंड-अन्य इस्टेट	-	-	-
का) अवस्थिति	-	-	-
कुल देयता	2,095.73	2,424.25	2,095.73

टिप्पणी:

- 31 दिसम्बर, 2021 को समाप्त तिमाही के उपरोक्त वित्तीय परिणामों को ऑडिट कर्मिटी द्वारा समीक्षा को गई तथा 10.02.2022 को अनुमोदित करने के लिए प्रस्तुत किया गया।
- कम्पनी के वित्तीय परिणामों द्वारा इन परिणामों की सीमित समीक्षा को गई है।
- पारस्परिक पैसावली (इष्टतम) 108 "प्रधाना खंड" के अनुसार कम्पनी का जो प्रस्ताव खंड अवधि पूराकर्मिती तथा निरंतर इस्टेट है।
- कम्पनी ने रेगुलेशन 72(2) के अनुसार अपने हरे कर्मियों (भारतीय लेखा मंत्रालय) से समीक्षा नियमावली, 2019 में कॉर्पोरेट कार्य मंत्रालय (रजिस्ट्रार) द्वारा का अधिनियम 1 अर्थात्, 2019 से इष्टतम 17 "लेबर" अपनाई है। इस मंत्रालय को अपने नये चार्ज निदेशों के साथ पर कोई भी प्रस्ताव नहीं रहा है।
- जहाँ भी जरूरी हुआ, पूर्व अवधि के ऑडिट पुनर्गठन/पुनर्वर्गीकरण करने गये हैं।

आश्रित कैपिटल लिमिटेड के लिए
हस्ता०/-
निधि अर्पण
सचिव निदेशक
DIN: 07189844

PUBLIC NOTICE

We are a SEBI registered Depository Participant (DP) with SEBI registration number **IN-DP-288-2016** and DP ID 72200. We would like to inform all Beneficiary Owners (BO) who have opened and maintained their demat account with our DP ID 72200 that we have decided to shut down our Business Operations w.e.f. 8th of February, 2022. Any BO who has any query / grievance for resolution should contact us latest by 28th February, 2022 on